


तारांकित/अतारांकित प्रश्न संख्या: 27

दिनांक:

प्रश्नकर्ता का नाम : श्री सुखवीर सिंह दलाल

क्या उपमुख्यमंत्री/ मंत्री यह बताने की कृपा करेंगे कि:

प्रश्न	उत्तर
(क) दिल्ली राज्य सहकारी बैंक लि० में चुनाव लड़ने के लिए उम्मीदवार की पात्रता की क्या शर्तें हैं	दिल्ली सहकारी समिति अधिनियम 2003 एवं दिल्ली सहकारी समिति नियम 2007 के अनुसार, उम्मीदवार की पात्रता की निम्नलिखित शर्तें हैं: 1. दिल्ली सहकारी समिति अधिनियम 2003 के सैक्शन 35 (6) एवं (7)की शर्तें पूरी करें। (प्रति संलग्न) 2. दिल्ली सहकारी समिति नियम 2007 के अनुभाग 54 की शर्तें पूरी करता है। (प्रति संलग्न)
(ख) क्या दिल्ली राज्य सहकारी बैंक लि० में हाल में हुए चुनावों में इन शर्तों का पालन किया गया था	रिटर्निंग ऑफिसर ने चुनाव के बाद रिपोर्ट दिया जिसके अनुसार मतदान की प्रक्रिया सामान्य रही। मतदान के दिन तक इस कार्यालय में कोई शिकायत दर्ज नहीं करायी गयी। दिल्ली सहकारी समिति अधिनियम 2003 के अनुसार सक्षम प्राधिकारी द्वारा रिटर्निंग ऑफिसर की नियुक्ति हुई। मतदान की प्रक्रिया अनुसूची ८ में दिये गये निर्देशों के अनुसार रिटर्निंग ऑफिसर द्वारा कराया गया। पात्रता की शर्तों की जांच रिटर्निंग ऑफिसर द्वारा की जाती है। मतदान में प्रयोग हुए मतपत्र एवं रिकार्ड्स अनुसूची ८ के नियम 22 के अंतर्गत रखे गए हैं।
(ग) जिन उम्मीदवारों ने ये चुनाव लड़े उनका ब्यौरा	मतदान अधिकारी द्वारा प्राप्त सूची के अनुसार निम्नलिखित सदस्यों ने चुनाव लड़े। <u>प्रेसिडेंट</u> 1 डॉ. बिजेन्द्र सिंह <u>वाइस प्रेसिडेंट</u> 1 चौ. सुखवीर सिंह पंवार <u>डाइरेक्टरस</u> 1 श्री जगदीश चन्द्र ठकराल 2 श्री पी एम शर्मा 3 श्री बलजीत शर्मा 4 श्री नरेश कुमार 5 श्री लक्ष्मी नारायण अग्रवाल 6 श्री राजेन्द्र सिंह जून 7 श्री बनवारी लाल 8 श्रीमती मीरा महेशवरी 9 श्री श्याम लाल 10 श्री ईशवरी प्रसाद
(घ) क्या ये उम्मीदवार पात्रता की शर्तों का पूरा करते थे, और	उपरोक्त (ख) के अनुसार।
(ङ) यदि हां, तो उसका ब्यौरा	


सहायक पंजीयक
(बैंकिंग शाखा)

Section 35 - Election and nomination of members of committee.

- (6) No person shall be eligible to be elected as a member of the committee of a co-operative society unless he is a shareholder of that co-operative society.
- (7) Notwithstanding any thing contained in this Act, a person shall be disqualified for election of office in a committee -
 - (a) if he holds any such office on a committee of another co-operative society of the same type;
 - (b) if he holds any such office on the committees of three or more co-operative societies of a different type or types;
 - (c) if he has been held guilty of any of the offences as enumerated in section 118;
 - (d) if he is an officer of a co-operative society which has not got its statutory audit completed within the statutory period prescribed in this Act; or
 - (e) if he fails to give a declaration on oath about his eligibility for contesting election as prescribed.

Rule 54. Disqualifications for membership of committee.

Subject to provisions of sub sections (7) of sections 35 of the Act, no person shall be eligible for election as a member of the Committee, if,

- a) he is in default to the co-operative society in respect of any sum due from him to the co-operative society;
- b) he has, directly or indirectly, any interest in any contract to which the cooperative society is a party except in transaction made with the co-operative society as a member in accordance with the objects of the co-operative society as stated in the bye-laws;
- c) he has, at any time during a period of one year prior to the date of scrutiny of nomination papers, engaged in any identical private business, trade or profession of any description carried on by the society;
- d) he has been convicted of any offence involving dishonesty or moral turpitude during the period of six years prior to the date of scrutiny of nomination paper or he has been ordered to repay or restore the money or property or any part thereof under sub-section (2) of section 66 of the Act by the Registrar;
- e) he during a period of one year preceding the date of filing of nomination papers, has been carrying on, through agencies other than the co-operative society of which he is member, same business as being carried out by such co-operative Society; 33
- f) he is a member of a defunct co-operative society which has ceased to function or which has not fulfilled its objects as stated in its bye-laws or is a member of a cooperative society which is under winding up process;
- g) he incurs any other disqualification laid down in the bye-laws of the co-operative society;
- h) he has not completed minimum period of one year from the date of acquiring membership in the co-operative society;
- i) in case of co-operative society, the co-operative society has not completed minimum period of one year from the date of acquiring membership in a federal co-operative society/ financing co-operative bank;
- j) he contest election for two seats of the Committee or Board of directors simultaneously;
- k) proceeding against him has been initiated for violation of section 31 and/or section 60 of the Act under section 111 of the Act.
- l) he has been convicted u/s 118 of the Act, he shall be disqualified from contesting election for a period of four years from the date of conviction.
- m) he was a member of the previous committee and has not handed over the complete charge and all record to the successor committee, he shall be disqualified for contesting election for next four years.
- n) he is a member of the salary earners co-operative society and is retiring from his services within the period of term of the committee, subject to provision of byelaws.

THE DELHI CO-OPERATIVE SOCIETIES RULES, 2007

SCHEDULE -II

PROCEDURE FOR THE CONDUCT OF ELECTION OF THE COMMITTEE

(See rule - 53)

22. After declaration of the result of election, the Returning officer shall hand over the ballot papers and records relating to the election of the members of the board of directors and the officer bearers to the Secretary/Chief Executive Officer /Manager of the co-operative Society in a sealed cover. These shall safely, be preserved by the Secretary/Chief Executive Officer/Manager of the co-operative society for a period of six months from the date of election or till such time a dispute regarding elections, if any, filed is disposed off, whichever is later, and shall thereafter be destroyed by the society and a copy of the handing over and taking over of record of elections shall be sent to Registrar by the Returning Officer alongwith his report.